

SHRI INDRAJIT GUPTA : Mr. Mirdha should make a statement.

MR. SPEAKER : Gupta Ji, We can have a Calling Attention.

SHRI INDRAJIT GUPTA : Yes, Sir.

MR. SPEAKER : That is what I say. That is what my action will be. I cannot take any other action.

SHRI BASUDEB ACHARIA : Thank you, Sir.

SHRI INDRAJIT GUPTA : Good.

MR. SPEAKER : I can. But let me have the facts.

SHRI AMAL DATTA : No writing, Sir, because Parliament is for speaking.

*(Interruptions)*

SHRI S. JAIPAL REDDY (Mahbubnagar) : We tabled a Privilege Motion against hon. Minister Mr. Mirdha for giving a wrong reply to a question.

*[Translation]*

MR. SPEAKER : You might have got its reply. Even then.....

SHRI S. JAIPAL REDDY : We have not got your ruling, Sir.

MR. SPEAKER : Please listen to me. You will get the reply. If that does not satisfy you, you may discuss the matter with me.

*[English]*

SHRI S. JAIPAL REDDY : My humble request, Sir, is that your ruling coupled with our notice be read out in the House.

*[Translation]*

MR. SPEAKRR : No, No.

*[English]*

It is never done.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : You don't give your ruling in the House, Sir.

SHRI S. JAIPAL REDDY : These matters cannot be disposed of in the Chamber.

MR. SPEAKER : That is how they are always disposed of and they will be disposed of.

*[Translation]*

MR. SPEAKER : Why are you insisting when I am going to allow this? What I had said, that still stands. I only say after thinking carefully. I never say a wrong thing.

*(Interruptions)*

*[English]*

MR. SPEAKER : Shri Poojary.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

*[English]*

Notification making amendment to Notification under Finance Act, Notifications under Wealth-tax Act and Review on Deposit Insurance and Credit Guarantee Corporation, Bombay for period ending 31.12.85.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of Notification No. G.S.R. 1188(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum making certain amendment to Notification No. 3/FTT/86 dated the 15th October, 1986 so as to substitute the work's 'and the members of delegations holding the status of Ministers in their countries' by the words "and the members and other officials of

the delegations" under section 41 of the Finance Act, 1979.

[*Placed in Library, See No. LT-3206/86*]

(2) A copy each of the following Notifications (Hindi and English versions) issued under clause (xvi) of sub-section (1) of section 5 of the Wealth-tax Act, 1957 :

- (i) S.O.501(E) published in Gazette of India dated the 22nd August, 1986 specifying (i) 7-Year "14 per cent Secured Redeemable Non-Convertible Bonds ('A'—Series)" issued by Messers National Hydroelectric Power Corporation Limited and (ii) u-Year "14 per cent Secured Redeemable Non-Convertible Bonds" issued by Messrs Neyveli Lignite Corporation Limited, as debentures for the purposes of the said clause.
- (ii) G.S.R. (" 918(E) published in Gazette of India dated the 27th June, 1986 specifying (i) 7-Year "14 per cent Secured Redeemable Non-Convertible Bonds (A series)" issued by Messrs Indian Telephone Industries Limited, Bangalore in 1986 and (ii) 7-Year "14 per cent Secured Redeemable National Thermal Power Corporation Bods-1986, 1st Series" as debentures for the purposes of the said clause.

[*Placed in Library, See No. LT 3207/86*]

(3) A copy of the "Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1985.

[*Placed in Library, See No. LT-3208/86*]

**Notifications under Territorial Waters, Continental Shelf, Exclusive Economic Zones and other Maritime Zones Act, 1976**

**THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS**

\*The Annual Report was laid on the Table on 25th April, 1986.

(SHRI EDUARDO FALEIRO) : Sir, on behalf of Shri K. Natwar Singh I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under-sub-section (4) of section 15 of the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 :

- (1) S.O. 429(E) published in Gazette of India dated the 18th July, 1986 declaring the areas in the continental shelf or, as the case may be, in the exclusive economic zone of India where the installations, structures and platforms, the coordinates of which are given in the Schedule annexed to the notification are situate and the areas extending upto five hundred metres from the said installations, installations, structures and platforms as designated areas for the purposes of sub-section(5) of section 6 and sub-section (6) of section 7 of the said Act.
- (2) S.O. 435(E) published in Gazette of India dated the 23rd July, 1986 prohibiting entry of any ship within the designated areas except Indian Naval ships and Coast Guard ships or other ships which are authorised in writing by the Secretary to the Government of India in the Ministry of Petroleum and Natural Gas or any competent authority notified by him in this regard.

[*Placed in Library, See No. LT-3209/86*]

**Notification under Agricultural and Processed Food Products Export Development Authority, 1985**

**THE MINISTER OF STATE IN THE  
MINISTRY OF COMMERCE (SHRI P.R.  
DASMUNSI) :** I beg to lay on the Table a copy of the Agricultural and Processed Food Products Export Development Authority Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 652(E) in Gazette of India dated the 3rd September, 1986 under section 34 of the Agricultural and Processed Food Products Export Development Authority, 1985.

[*Placed in Library, See No. LT-3210/86*]

**Corrigenda to Annual Accounts etc. of  
Central Silk Board for 1984-85**

THE DEPUTY MINISTER IN THE  
MINISTRY OF TEXTILES (SHRI S.  
KRISHNA KUMAR) : I beg to lay on the  
Table :

- (1) A copy of the @ Corrigendum (Hindi and English versions) to the Annual Accounts of Central Silk Board for the year 1984-85.
- (2) A copy of the @ Corrigendum (Hindi and English versions) to the Statement showing reasons for delay in laying the Annual Accounts of the Central Silk Board for the year 1984-85.

[Placed in Library, See No. LT-3211/86]

12.03 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indecent Representation of Women (Prohibition) Bill, 1986 which has been passed by the Rajya Sabha at its sitting held on the 12th November, 1986."

**INDECENT REPRESENTATION OF  
WOMEN (PROHIBITION) BILL  
AS PASSED BY RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Indecent Representation of Women (Prohibition) Bill, 1986, as passed by Rajya Sabha.

@The Annual Accounts and Statement of Reasons for delay were laid on the Table on 2nd May, 1986.

[Translation]

SHRI MOOL CHAND DAGA (Pali) :  
Sir.....(Interruptions)

MR. SPEAKER : Your Motion will be taken up.

[English]

I have already taken action.

[Translation]

I shall discuss it with you later on.

(Interruptions)

[English]

SHRI M. RAGHUMA REDDY  
(Nalgonda) : Sir, the accusation about our hon. Chief Minister has gone on the records of SANSAD.

[Translation]

MR. SPEAKER : It will come to you.

[English]

SHRI M. RAGHUMA REDDY : This is a private letter. What can we do with it? The explanation should go on the records of the House.

[Translation]

MR. SPEAKER : You may move under Direction 115.

[English]

SHRI S. JAIPAL REDDY (Mahbubnagar) : The hon. Minister of Andhra Pradesh Government has gone on record.

SHRI M. RAGHUMA REDDY : Let the explanation of the Minister also go on the record.

MR. SPEAKER : That is why I say that you should come under Direction 115 again. No problem. We can solve that. We have got some rules and we can go according to them.....

(Interruptions)